Central Administrative Tribunal, Principal Bench

Contempt Petition No.61 of 2001 in Original Application No.83 of 2000

New Delhi, this the 15th day of May, 2001

Hon'ble Mr. Kuldip Singh, Member (J) Hon'ble Mr. M.P. Singh, Member (A)

Shri Vipul Kulshreshtha

....Petitioner

Advocate: Shri B.S.Jain) (By

<u>Versus</u>

1. Shri Y. N. Cholarvede! Ministry of Information & Broadcasting Shastri Bhawan, New Delhi

2. Shri M. L. Rajburia Director General (Adm) in All India Radio Akashwani Bhawan, New Delhi

3. Shri Sudhi Bhoundan' Que Controller of Accounts Ministry of Information & Broadcasting Shastri Bhawan, New Delhi

....Respondents

(By Advocate: None)

ORDER (ORAL)

By Hon'ble Mr. Kuldip Singh, Member (J)

We have gone through the Tribunals order in sought compliance of which bv is O.A.83/2000, Respondents have placed on record a copy petitioner. compliance report whereby they have fixed the pay of petitioner in accordance with the directions given by the Learned counsel for the petitioner submits that Tribunal. view of the order passed by respondents which reads that the petitioner will not be entitled to arrears of pay allowances for the period from 20.3.92 to 7.8.97, it and evident that the petitioner is entitled to arrears 8.8.97 onwards, which have not been paid to him as yet.



2. After going through the compliance affidavit filed by respondents, we don't find any wilful disobedience of the orders passed by Tribunal. Morever the compliance order also does not say that w.e.f. 8.8.97, he will not be paid pay as fixed. Under these circumstances, C.P. 61/2001 is dismissed. Notices discharged.

(M.P. Singh) Member (A) (Kuldip Singh Member (J)

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